

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 79 of 2019

IN THE MATTER OF:

Central Organisation for Railway Electrification **...Appellant**

Vs

PPS International **....Respondent**

Present:

For Appellant: Mr. Ashok Singh, Advocate.

For Respondents:

ORDER

10.01.2020: Let the case be listed 'for admission (after notice)' for hearing the parties on the question of delay on **23rd January, 2020.**

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/sk